

Present:- Sri N. J. Haque, CJM, Sonitpur, Tezpur

Tezpur PS Case No-1099 of 2021

GR Case No-1797 of 2021

Under Section-379 of IPC

ORDER

16-08-2021

Case record put up today as the cases were stands deferred in compliance with the direction of Hon'ble High Court due to ongoing spread CORONA VIRUS i.e. COVID-19 all over the country. In view of the resolution dated-10.08.2021 of High Powered Committee constituted as per direction of Hon'ble Apex Court vide WPC (C) No-01/20 for consideration of allowing the accused named Sri Arjun Das to be go on his personal bond. Further, perused the minutes of the meeting of Under Trial Review Committee dated-10.08.2021 wherein name of the accused Sri Arjun Das has been recommended for his release on PR bond.

The accused named Sri Arjun Das has been languishing in Judicial Custody since from 08.08.2021 in connection with this instant case registered under section-379 of IPC. In compliance with direction of High Power Committee vide resolution dated-10.08.2021, constituted as per direction of Hon'ble Apex Court vide WPC (C) No-01/20, accused named Sri Arjun Das is allowed to go on execution of PR Bond of Rs.20,000/- under following conditions:-

- (i) The accused person shall make himself available before the Court/ concerned police station as per date of appearance fixed by the Court or by the police;
- (ii) The accused person shall not induced any of witnesses after his release;

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- (iii) Accused person shall not hamper or temper the investigation;
- (iv) The accused person shall co-operate with the IO till the IO concluded his investigation;
- (v) If the case is pending for trial then the accused person shall appear regularly before the Court after the lockdown is over;
- (vi) Accused person shall not repeat similar types of offences after his release from judicial custody;
- (vii) Accused person shall further obey the norms and regulations of lock down;
- (viii) In the event the accused person fails to comply the conditions imposed at the time of releasing of his PR Bond his PR bond shall be stands cancelled/forfeited.

On furnishing the PR Bond above the Superintendent of Central Jail, Tezpur release the accused forthwith and inform the Court and District Administration. The Superintendent of Central Jail shall further assured the proper transportation facility to the accused person maintaining proper COVID protocol.

Also informed the Investigating Officer of this case as the case was fixed for case diary vide Order dated-09.08.2021.

Let a copy of this Order be furnished to Superintendent of Central Jail Tezpur and D.C Sonitpur of its strict compliance.

Chief Judicial Magistrate,
Sonitpur, Tezpur